

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.171/2014  
RT CA (CAA) No.122/Chd/Hry/2017**

In the matter of Scheme of amalgamation between:

M/s Jatalia Global Ventures Ltd. & Ors.

....Petitioners/Transferor Companies.

And

M/s Aashee Infotech Ltd.

....Petitioner/Transferee Company.

Present: Mr.Rajeev Kumar Goel, Advocate for petitioner companies.  
Mr.O.P.Sharma, Official Liquidator, Chandigarh for Regional Director, Northern Region, MCA, New Delhi and Official Liquidator, Chandigarh.

The petitioner Companies are directed to file the balance sheets of the petitioner companies for all the years subsequent to the balance sheets already filed, upto March, 2017. The Transferee Company shall also file an affidavit of the authorised representative stating as to whether there are any public depositors of the Transferee Company.

List the matter for arguments on 30.01.2018. The documents along with the affidavits of authorised representatives of the petitioner companies be filed at least five days before the date fixed with copy advance to the Official Liquidator, Chandigarh, Regional Director, Northern Region, MCA, New Delhi as well as Registrar of Companies, NCT of New Delhi and Haryana.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

December 15, 2017.

Ashwani